

All communications should be addressed to the Registrar, Supreme Court by designation, NOT by name.

BY REGISTERED A.D.

**SUPREME COURT  
INDIA  
NEW DELHI**

**Dy.No. 1581/RTI/20-21/SCI**

Dated : January 06, 2021

From : Ajay Agrawal,  
Addl. Registrar/CPIO,

✓ To : Shri Saurav Das

Ph : [REDACTED]

**Sub: Application under Right to Information Act, 2005**

With reference to your application dated 30/11/2020 received in this Secretariat on 07/12/2020 (Due to Covid-19 pandemic, presently the working of this office is as per directions depending upon the conditions for containment of the Corona Virus Pandemic in the Country), I write to inform you as under :

**Point No. 1** : The information is not readily available/maintained, in the manner as sought for by you. Hence, no information.

**Point No. 2** : As per data available in ICMIS, the total number of Habeas Corpus cases pending in Supreme Court of India as on 14/12/2020 is 58. Further, the oldest such case is Writ Petition (Crl.) No. 000175/2005 with date of filing 24/01/2005.

Shri Anil Laxman Pansare, Ld. Registrar, Supreme Court of India is the First Appellate Authority under the Right to Information Act, 2005 and the appeal can be filed within 30 days from the receipt of this reply.

*Ajay Agrawal*